

5.9.91

Present : Shri Rajinder Singhvi, counsel for the applicant.

Shri N.K. Aggarwal, counsel for the respondents.

At the request of the learned counsel for the applicant, this case be listed before the Bench on 18.9.91 when the learned counsel will intimate if the relief sought for has since been given to the applicant, or not.

Debby
(T.S. OBEROI)
MEMBER (J)

Debby
(D.K. CHAKRAVORTY)
MEMBER (A)

18.9.91

Present: Mr. Rajinder Singhvi, counsel for applicant.
Mr. N.K. Aggarwal, counsel for respondents.

The Application was listed today. The learned counsel for the Respondents made a statement that the relief claimed by the Applicant has already been granted to him on 13.11.90. The learned counsel for the Applicant thereupon stated that the Applicant does not press the Application.

ORDER

In view of the statement made by the learned counsel for the Respondents, the instant Application has been rendered infructuous and the same is hereby dismissed on said count. No costs.

Debby
(I.K. RASGOTRA)

A.M

Debby
(B.S. SEKHON)
V.C